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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. No. 59/ 271(e)/ NCLT/AHM/2018**

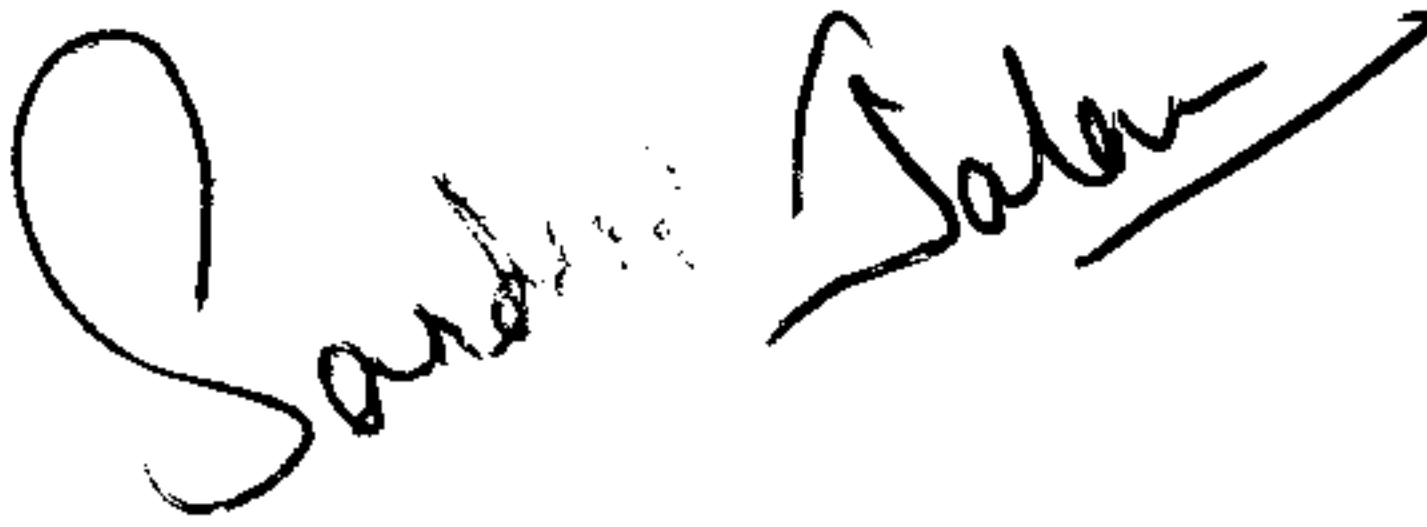
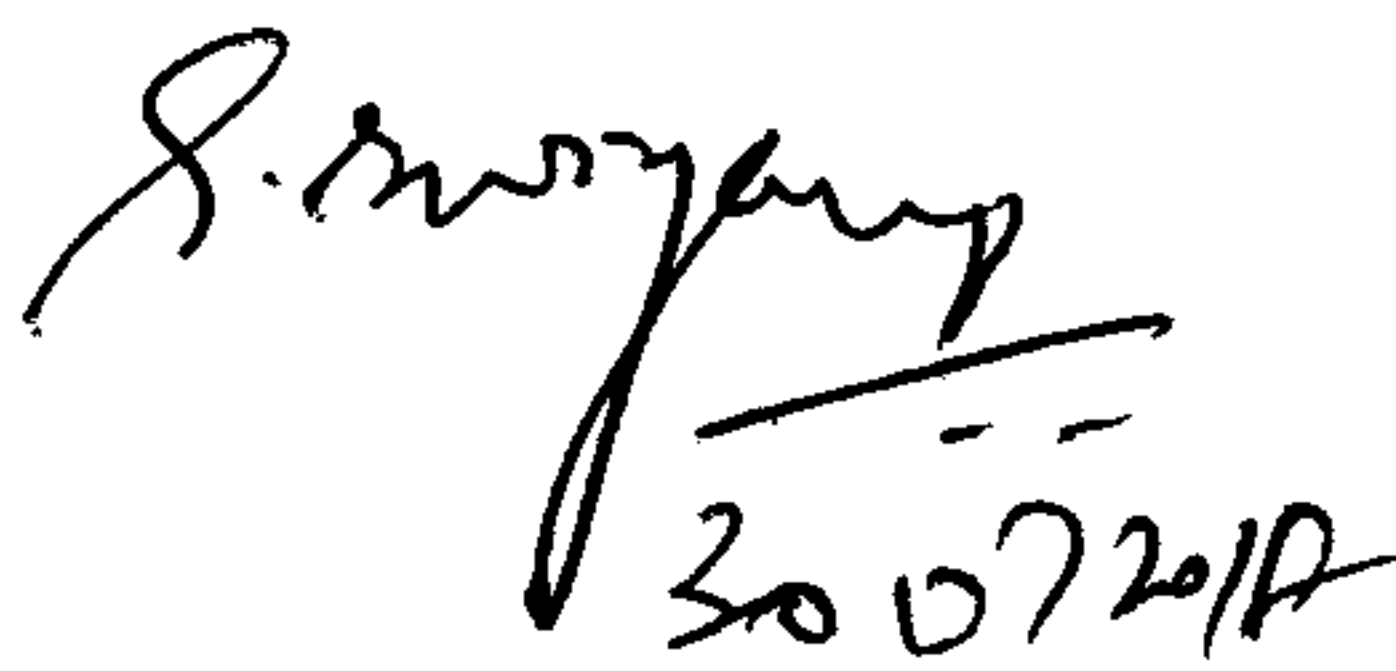
**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.07.2018**

Name of the Company: Ravindra Gupta  
V/s.  
Shree Balaji Dyeing and Printing Mill  
Pvt. Ltd & Ors.

Section of the Companies Act: Section 271(e) of the Companies Act, 2013

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

<b><u>S.NO.</u></b>	<b><u>NAME (CAPITAL LETTERS)</u></b>	<b><u>DESIGNATION</u></b>	<b><u>REPRESENTATION</u></b>	<b><u>SIGNATURE</u></b>
1.	Sandeep Jalan	Advocate	Petitioner	
2.	S. Suryanarayan	Advocate	Respondent	 30/07/2018

**ORDER**


Advocate Mr. Sandeep Jalan is present for the Petitioner. Advocate Mr. S. Suryanarayan is present for the Respondent.

Learned Lawyer appearing on behalf of the Respondent requested for some time to file objection.

The Prayer is allowed.

The Respondent shall file its objections, if any, within three weeks by serving an advance copy to the petitioner.

List the matter on 11.09.2018.

  
**MANORAMA KUMARI  
(MEMBER JUDICIAL)**

  
**HARIHAR PRAKASH CHATURVEDI  
(MEMBER JUDICIAL)**

Dated this the 30<sup>th</sup> day of July, 2018.